

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH (COURT - II)

**Item No. 211
(IB)-89(ND)2018**

IA-2754/2022 IA-2755/2022 IA-5761/2022

IN THE MATTER OF:

M/s. Gozoop Online Pvt. Ltd.

... Applicant/Petitioner

Versus

OM Pizzas and Eats India Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 15.12.2022

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For the Liquidator : Adv. Shiva Narang, Sh. Hari Babu Thota,
Liquidator in person**

ORDER

IA-2754/2022: An application filed by Liquidator for seeking exclusion of the period from 14.02.2020 till 30.07.2020 (167 days) on account of Covid19. Herard the Ld. Counsel for the Liquidator.

We hereby allow exclusion of the period from 25.03.2020 to 30.06.2020 (total 97 days) from the Liquidation period only on account of lock down, at par with similar exclusions allowed in other cases.

With this, the present IA stands allowed to that extent.

IA-2755/2022: An application filed by the Liquidator seeking extension of the Liquidation period by one more year i.e., till 21.01.2023. In view of the averments made in the application and the submissions made by the Ld. Counsel, we hereby allow the extension of the liquidation period by one more year. The Liquidator is directed to complete the liquidation process within the extended period. No further extension shall be granted on whatever ground.

With this, the present IA stands allowed to that extent.

IA-5761/2022: Ld. Counsel for the Liquidator submits today, being the last date of the auction of the items and he seeks to file the additional affidavit. Hence, he prays for keeping the IA pending. List on 23.01.2023.



**(L.N. GUPTA)
MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**